

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 05-06-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA(IB)(DIS)/9(CHE)/2024
PETITION NUMBER : CP(IB)/141(CHE)/2019
NAME OF THE PETITIONER : K Muruganandan (Liquidator)
M/s. Samaara Leathers Pvt Ltd
NAME OF THE RESPONDENT(S) : --
UNDER SECTION : Sec 54(1) of IBC, 2016 & Reg 45(3) of IBBI
Reg 2016

ORDER

Ld. Counsel Ms. S. Vejaisri for the Liquidator.

In this case, the Counsel for the Liquidator stated that the stakeholders are not willing to file substitution memo substituting them instead of the Liquidator for pursuing avoidance Application. The Liquidator cannot continue once the liquidation process is completed and if SCC wishes to pursue the avoidance Application they should appoint a person to deal with it or take a call on pursuing this Application.

Post the Application for hearing on **31.07.2024**.

-Sd-
RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-
JYOTI KUMAR TRIPATHI
Member (Judicial)